

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(25) C.P.(I.B)-3111/7/(MB)/2018

CORAM: Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 11.09.2018

NAME OF THE PARTIES: Prakash Navale & Ors.  
V/s  
Lavasa Corporation Ltd.

SECTION OF THE COMPANIES ACT: 7 OF INSOLVENCY AND BANKRUPTCY  
CODE, 2016.

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**ORDER**

1. The Learned Representative of Petitioner is present.
2. Praecipe on record. Since M/s. Lavasa Corporation Limited (Corporate Debtor) is already under Insolvency Proceeding vide an Order of this Bench dated 30.08.2018 . Therefore, this Application is stated to be <sup>of a</sup> Financial Creditor can lodge their respective claims before the appointed IRP/RP. As a consequence, this Petition have become Redundant. Ordered accordingly.

SD/-

**M.K. SHRAWAT**  
**Member (Judicial)**

**11.09.2018.**

HHS